## GOVERNMENT OF INDIA SOCIAL JUSTICE AND EMPOWERMENT LOK SABHA

UNSTARRED QUESTION NO:1181 ANSWERED ON:03.03.2015 APPOINTMENT OF STATE COMMISSIONERS Mahato Shri Bidyut Baran

## Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether State Commissioners under the Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act, 1995 have been appointed in all the States including Jharkhand;

(b) if so, the details thereof;

(c) the number and nature of complaints received by the State Commissioners during each of the last three years and the total number of complaints disposed of during the said period, State-wise; and;

(d) the steps being taken to ensure effective implementation of the said Act for empowerment of the physically challenged persons?

## Answer

## MINISTER OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI KRISHANPAL GURJAR)

(a)&(b) Yes, Sir. 13 State Governments have appointed full time Commissioners for Persons with Disabilities, while in the remaining States including Jharkhand, officers have been given the additional charge of Commissioner for Persons with Disabilities. A statement indicating details thereof is at Annexure-I.

(c) The complaints relate to education, employment, service matters, accessibility, benefits under various schemes, etc. A statement indicating number of complaints received and disposed of during the last 3 years is at Annexure-II.

(d) The office of the Chief Commissioner for Persons with Disabilities takes up with the State Governments for effective implementation of the Persons with Disabilities Act [PwD Act] from time to time. The Chief Commissioner also reviews the status of implementation of the PwD Act during the annual review meetings of the Commissioners for Persons with Disabilities and in the meetings with the officers of the concerned departments of State Governments during his visit to the concerned State.